



2026:AHC:16712

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4982 of 2025

Manju Rani

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajit Pratap Kushwaha, Anand Kushwaha
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following reliefs:

"a. Issue a writ, order or direction in the nature of Writ of Mandamus Commanding and Directing the Settlement Officer Consolidation District Jaunpur/ respondent No.5 to decide the appeal No. 202454143600003442 of 2024 under Section 11(1) Consolidation Holding Act (Manju Rani Vs. Ujjawal Kuamr and others) within stipulated period."

3. It has been submitted that petitioner has preferred an appeal against the order passed by the Consolidation Officer under Section 9A(2) of UPCH Act which is pending consideration since 26.04.2024.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Settlement Officer Consolidation (Respondent No. 5), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the

date of receipt of a certified copy of this order.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

January 22, 2026

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